N O T I C E

(PARTIAL MODIFICATION)

In Partial modification to the Judicial Assignment at the **Nagpur Bench,** which has come into effect from 06.06.2022 (Partially modified w.e.f. 07.06.2022, 20.06.2022, 25.07.2022 and 01.08.2022, 05.09.2022, 12.09.2022, 16.09.2022 and 03.10.2022), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, 1**0.10.2022 :**

Sr. No	Sitting	Assignment
1	The Hon'ble Shri Justice **SUNIL B. SHUKRE** AND The Hon'ble Shri Justice **ANIL L. PANSARE** **Commercial Appellate Division Bench**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of Even years. (B) Public Interest Litigations – Civil, Criminal and Suo Motu. (C) Contempt Appeals and Petitions. (D) Civil Writ Petitions relating to infrastructure of Courts within the jurisdiction of Nagpur Bench.
2	The Hon'ble Shri Justice **A. S. CHANDURKAR** AND The Hon'ble Shri Justice **MAHENDRA WADHUMAL CHANDWANI**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of Odd years. (B) Direct and Indirect Taxes and Customs Applications, References, Appeals and Writ Petitions. (C) Letters Patent Appeals. (D) Other Civil work of the Division Bench not assigned to any other Court.
3	The Hon'ble Shri Justice **ROHIT B. DEO** AND The Hon'ble Justice **URMILA JOSHI-PHALKE**	For admission, hearing, order matters and applications therein: (A) Criminal Writ Petitions. (B) Criminal work of the Division Bench not assigned to any other Court. (C) Family Court Appeals.
4	The Hon'ble Shri. Justice **VINAY JOSHI** AND The Hon'ble Smt. Justice **VRUSHALI VIJAY JOSHI**	For admission, hearing, order matters and applications therein: (A) Criminal Appeals. (B) First Appeals.

5	The Hon'ble Shri Justice **A. S. KILOR**	For admission, hearing, order matters and applications therein : (A) Criminal Writ Petitions. (B) Criminal Applications u/S. 482 of Cr.P.C. (C) Criminal Applications u/S. 407 of Cr.P.C. **(D) Criminal Revision Applications.**
6	The Hon'ble Shri. Justice **G. A. SANAP**	For admission, hearing, order matters and applications therein: (A) Regular Bail Applications. (B) Anticipatory Bail Applications. **(C) Criminal Appeals.** (D) Criminal matters of Single Bench not assigned to any other Court.

NOTE-I

In the event of non-availability of Court as also in the event of Court passing an order for not placing the matter :

A) The urgent mentioning and placing of matters pertaining to the Division Bench headed by the **Hon'ble Shri. Justice Rohit B. Deo** will be allowed before the Division Bench headed by **Hon'ble Shri. Justice Vinay Joshi and vice versa**

B) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice A. S. Kilor** is allowed before the Bench presided over by **Hon'ble Shri. Justice G. A. Sanap and vice versa**.

High Court, Appellate Side) By Order,
) Sd/-
) (V. R. Kachare)
Bombay, dated 07.10.2022) Registrar (Judicial-I)